

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21096/2010

(From the judgement and order dated 11/06/2010 in CPC No.113/2005
(OA.No.203/97)of The CENTRAL ADMINISTRATIVE TRIBUNAL, CLACUTTA
BENCH)

R.MOHAJAN & ORS.

Petitioner(s)

VERSUS

SHEFALI SENGUPTA & ORS

Respondent(s)

(With appln(s) for permission to file addl.affidavit and prayer for
interim relief and office report) (For final disposal)

Date: 23/03/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)	Mr. Mohan Jain, ASG
	Mr. D.K. Thakur, Adv.
	Mr. C.S. Khan, Adv.
	Ms. Sheetal Menon, Adv.
	Mr. B.K. Prasad, Adv.
	Dr. Chaudhary Shamsuddin Khan, Adv.
	Mr. Arvind Kumar Sharma, Adv.
For Respondent(s)	Mr. R.K. Gupta, Adv.
	Mr. S.K. Gupta, Adv.
	Mr. M.K. Singh, Adv.
	Mr. Shekhar Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E RAfter hearing learned counsel for the parties
at considerable length, the Court reserved its
verdict.[Usha Bhardwaj]
Court Master[Savita Sainani]
Court Master